

IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD

MONDAY, THE SIXTH DAY OF JANUARY  
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL NO: 361 OF 2013

Appeal filed under Section 260-A of the Income Tax Act, 1961 against the Order dated 27.07.2012 passed in I.T.A.No. 1275/Hyd/2010 for Assessment year 2007-08 on the file of the Income Tax Appellate Tribunal, Bench-A, Hyderabad preferred against the Order dated 21.07.2010 passed in ITA Nos. 290/ACIT(A)-IV/09-10 on the file of the Commissioner of Income Tax (Appeals) – IV Hyderabad preferred against the Assessment Order dated 24.12.2009 passed in PAN/GIR No.AADFB2948R/B-340 on the file of the Assistant Commissioner of Income Tax, Central Circle –6(1) Hyderabad.

**Between:**

The Commissioner of Income Tax-III, I.T. Towers, A.C. Guards, Hyderabad

...Appellant

**AND**

M/S. BHARAT EXPORTERS, 6-1-1059, Taj Enclave, Beside Meera Theatre,  
Khairatabad, Hyderabad

...Respondent

**Counsel for the Appellant** : Ms. B. Sapana Reddy Junior Standing Counsel  
representing Mr. J.V. Prasad Senior Standing  
Counsel for Income Tax Department

**Counsel for the Respondent** : Sri A V A Siva Kartikeya

The Court delivered the following:

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.361 of 2013

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. B.Sapna Reddy, learned Junior Standing Counsel representing Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

Mr. G.V.Ambeswar, learned counsel represents M/s.M.N.Advocates for the respondent.

2. Learned counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- K. SRINIVASA RAO  
JOINT REGISTRAR

//TRUE COPY//

  
SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, Bench-A, Hyderabad.
2. The Commissioner of Income Tax (Appeals) – IV Hyderabad
3. The Assistant Commissioner of Income Tax, Central Circle –6(1) Hyderabad.
4. One CC to Mr. J.V. Prasad Senior Standing Counsel for Income Tax Department [OPUC]
5. One CC to Sri A V A Siva Kartikeya, Advocate [OPUC]
6. Two CD Copies

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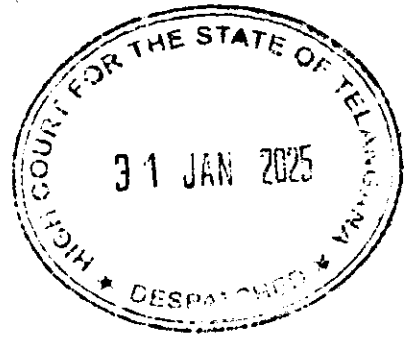


HIGH COURT

DATED:06/01/2025

JUDGMENT

ITTA.No.361 of 2013



APPEAL IS DISMISSED AS WITHDRAWN

⑧  
27/01/25  
lax